

Use of non eco-friendly fuels in transport section

915. SHRI PRASANTA CHATTERJEE:

SHRI TAPAN KUMAR SEN:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the steps taken by Government to curb air pollution because of use of non eco-friendly fuels in transport sector; and

(b) the specific steps taken by Government to ensure supply of eco-friendly fuels in transport sector specially in Eastern States of the country?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The fuel quality specifications for transport sector have been progressively made more stringent for prevention and control of air pollution in the country. The Ministry of Environment and Forests issued a notification in April 1996 under the Environment (Protection) Act, 1986 on diesel and gasoline fuel quality with respect to environment related parameters. The leaded gasoline has been phased out and unleaded gasoline has been made available in the entire country. Like-wise, sulphur content in diesel has been brought down to 0.05% and benzene level in gasoline to 1%.

As per the Roadmap of Auto Fuel Policy, Bharat Stage (BS)-III emission norms for 4 wheelers have been implemented in the 11 mega cities, while BS-II emission norms for 2 & 3 wheelers have been implemented all over the country from April 2005. Fuel quality both diesel and gasoline commensurate with the notified emission norms have been made available all over the country.

The compressed natural gas (CNG) as automotive fuel has been introduced in the cities of Delhi, Mumbai, Ankleshwar, Vadodara, Surat, Kanpur, Bareilly, Agra, Lucknow and Tripura. In Kolkata, all three-wheelers have been switched over to Liquefied Petroleum Gas (LPG) mode from September, 2005. Gasoline with 5 % ethanol is being supplied in certain States from January 01, 2003. In Eastern states of the country, the quality of fuel supplied is as per applicable vehicular norms. Tripura is first among the seven northeastern States that has replaced the conventional fuel used by vehicles with CNG.

Food processing units in Punjab

916. SHRI VARINDER SINGH BAJWA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the number of proposals for setting up of food processing units and those for the extension of the existing units in Punjab pending with Government for clearance;

(b) the reasons for delay in cases where the proposals are pending for over one year; and

(c) the action proposed to expedite their clearances?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) to (c) 159 proposals seeking assistance from the Government for setting up of new units and

expansion/modernization of existing food processing units in Punjab in the sector of bakery products, fruits & vegetable processing, milk processing, grain milling are at various stages of processing. Consequent on decentralization of processing and disbursement of grant under the scheme through banks and financial institutions, the pending applications have been sent to the concerned banks from which the units have taken term loan for sanction and disbursement of grant under the scheme. Necessary funds are also being provided to the banks for disbursement of grant to these units depending on the availability of the funds. Apart from this, the paucity of funds under the scheme and deficiency in documents resulted in delay in clearing the proposals. The Ministry has been taking initiatives in association with the Nodal Officers of the Focal Point Bank/Financial Institutions regularly to send the complete documents to expedite the sanction of pending proposals.

Food processing projects in Andhra Pradesh

917. SHRI NANDI YELLAIAH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the status of each ongoing food processing project/programme in Andhra Pradesh under Central schemes;

(b) the total number of farmers benefited by these projects/programmes; and

(c) the details of the new food processing units proposed to be set up in Andhra Pradesh during the current financial year?

THE MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI SUBODH KANT SAHAY): (a) The Ministry has approved three proposals in Andhra Pradesh for financial assistance under Infrastructure Development Scheme i.e. (i) one Food Park project, sanctioned in 2000-01 at Kuppam, Distt. Chittoor for which an amount of Rs. 2.00 crores has been released in two installments to the implementing agency i.e. Andhra Pradesh Industrial Infrastructure Corporation Ltd., (ii) one Mega Food Park projects was sanctioned in 2008 at Chittoor for which an amount of Rs.5.00 crore has been released to implementing agency namely, Sринi Mega Food Park Pvt Ltd. and (iii) one proposal for setting up of modern abattoir to Greater. Hyderabad Municipal Corporation for which an amount of Rs. 1.48 crore has been released as 1st installment.

(b) It is expected that more than 25-30 thousand farmers have directly or indirectly benefited under these schemes.

(c) As food processing industries are both in the organized and unorganised sectors, information on total number of food processing industries established in the States and details such as those which are in working condition, the number of units in the private/public sector, etc. are not centrally maintained in the Ministry of Food Processing Industries.

Proposals for food processing units in Andhra Pradesh

918. SHRI NANDI YELLAIAH: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state: